

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 165/TT/2016

- Subject : Truing up transmission tariff of 2009-14 tariff block and determination of transmission tariff for 2014-19 tariff block for 400/220 kV 125 MVAR, bus reactor alongwith associated bays at Patna Sub-station under transmission system for transfer of power from generation projects in Sikkim to NR/WR Part-B" in Eastern Region.
- Date of Hearing : 25.10.2016.
- Coram : Shri A. K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member
- Petitioner : Power Grid Corporation of India Limited (PGCIL)
- Respondents : Gati Infrastructure Chuzachen Ltd and 34 others
- Parties present : Shri S.K. Venkatesan, PGCIL
Shri Rakesh Prasad, PGCIL
Shri M.M. Mondal, PGCIL
Ms Molshree Bhatnagar, Advocate, Lanco Energy Pvt. Limited
Shri Sakya Singh Chaudhuri, Advocate, Lanco Energy Pvt. Limited
Shri R.B. Sharma. Advocate, BSPHCL

Record of Proceedings

The representative for the petitioner submitted that the instant petition has been filed for truing up of transmission tariff of 2009-14 tariff block order dated 8.2.2016 in Petition No. 292/TT/2013 and determination of transmission tariff for 2014-19 tariff block for 400/220 kV 125 MVAR, bus reactor alongwith associated bays at Patna Sub-station under transmission system for transfer of power from generation projects in Sikkim to NR/WR Part-B" in Eastern Region. The Commission determined the final transmission tariff based on admitted cost of ₹547.55 lakh as on COD and additional



capital expenditure of ₹92.01 lakh for all the assets of the said transmission system for the tariff period 2009-14. He further requested to allow the tariff as claimed.

2. The learned counsel of Lanco Energy Pvt. Limited sought two weeks time to file the reply in the matter.

3. The learned counsel of BSPHCL submitted that reply in the matter was filed vide affidavit dated 21.10.2016.

4. In response to a query of the Commission regarding the reason for not seeking tariff for the instant asset, a reactor, alongwith the other assets covered in the scheme, the representative of petitioner submitted that all the assets covered in the scheme, except the instant asset, were commissioned in the 2014-19 period. Petitions are filed on the basis of the date of commissioning of the assets and as the instant was commissioned in 2009-14 tariff period, a separate petitioner has been filed for the instant asset. A combined true-up petition covering all the assets in the scheme will be filed at the end of 2014-19 tariff period.

5. The Commission directed the petitioner to file the details of the petition(s) under which other assets of the scheme are covered and details of IEDC discharged up to COD of the instant asset, on affidavit by 11.11.2016 with a copy to the respondents.

6. The Commission directed the respondents to file their reply by 21.11.2016 with an advance copy to the petitioner who shall file its rejoinder, if any by 30.11.2016. The Commission further observed that no extension of time shall be granted. In case, no information is filed within the due date, the matter shall be considered based on the available records.

7. Subject to the above, order in the petition was reserved

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

